

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.379 of 1997.

Wednesday this the 27th day of October, 1999.

CORAM:

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

T.P.Kasim, Themanakudy,
Palmudy Post Office,
Ex-Extra Departmental Delivery agent
Palmudy Post Office. Applicant

(By Advocate Shri P. Ramakrishnan)

Vs.

1. The Senior Superintendent of Post Offices,
Aluva Division, Aluva 683 101.

2. The Sub Divisional Inspector of Post
Offices, Perumbavoor Sub Division,
Perumbavoor 683 542.

3. V.Y.Mariamma, Sub Divisional
Inspector(Postal)
Muvattupuzha Sub Division,
Muvattupuzha. Respondents

(By Advocate Shri Varghese P. Thomas, ACGSC (R.1&2)

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks to quash A3, A4 and A5 and to declare that he is entitled to be reinstated in service with full backwages and consequential benefits.

2. After hearing the learned counsel on both sides, the learned counsel for the applicant submitted that it is suffice to permit the applicant to submit a revision petition to the revisional authority against the order of the appellate authority.

3. Learned counsel for the respondents submitted that since the remedy of revision is not exhausted by the applicant, the applicant may be permitted to avail of this statutory remedy of revision available to him.

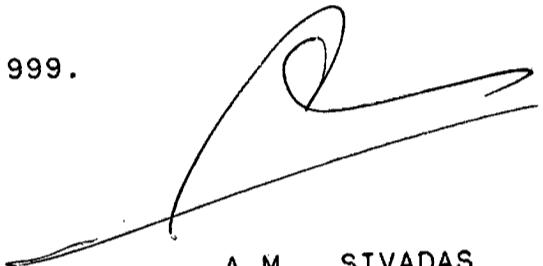
4. Accordingly, the applicant is permitted to submit a revision petition before the authority concerned within two weeks from today. If such a revision petition is received by the authority competent, that authority competent shall consider the same and pass appropriate orders thereon as expeditiously as possible.

O.A. is disposed of as above. No costs.

Dated the 27th October, 1999.



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



A.M. SIVADAS
JUDICIAL MEMBER

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List of Annexures referred to in the order:

Annexure A3: True copy of the report of the Enquiry dated 25.5.96 held by the 3rd respondent against the applicant.

Annexure A4: True copy of memo No. DA/Palmudy dated 28.6.96 issued by the 2nd respondent to the applicant.

Annexure A5: True copy of order No. B/Appeal/SSP/2/96 dated 19.12.1996 issued by the 1st respondent.